

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

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**LOK SABHA  
UNSTARRED QUESTION NO.611  
TO BE ANSWERED ON 05.02.2020**

**Court Practice**

**611. SHRI KRIPANATH MALLAH**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has notified Section 30 of the Advocates Act, 1961 recently, enabling the lawyers to practice in courts across the country irrespective of their enrolment in any bar council without the need to transfer licence to their desired States;
- (b) if so, the details thereof; and
- (c) the date from which this section will come into force?

**ANSWER**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS**

**& INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a) to (c) : Yes Sir. Section 30 of the Advocates Act, 1961 has been notified on June, 9, 2011 and has come into force on June 15, 2011.